New Delhi

28.01.2023

NDRAPRASTHA MEDICAL CORPORATION LIMITED Regd. Office: Sarita Vihar, Delhi-Mathura Road, New Delhi – 110 076 (India) Corporate Identity Number: L24232DL1988PLC030958 Phone: 91-11-26925858, 26925801, Fax: 91-11-26823629 E-mail: imcl@apollohospitals.com, Website: delhi.apollohospitals.com

Pursuant to Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given, that a meeting of the Board of Directors of the Company will be held on Wednesday, 8th February, 2023, inter-alia, to consider and approve, the unaudited financial results for the quarter and nine months ended 31" December, 2022.

The above information is also available on the website of the Company i.e. https://delhi.apollohospitals.com and on the website of the stock exchanges i.e. on www.bseindia.com and www.nseindia.com

Priya Ranjan AVP - Corporate Affairs & Legal

	(Under Regulation 32 and 33 of the	INOUNCEMENT Insolvency and Bankruptcy Board of India sess) Regulations, 2016)
		T PARTICULARS
1,	Name of Corporate Debtor	Corporate Power Limited
2.	Date of incorporation of Corporate Debtor	May 11, 2006
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956/Registrar of Companies, Kolkata
4.	Corporate identity number/limited liability identification number of corporate debtor	U27106WB2006PLC150110
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: FE-83, Sector-III Salt Lake City; Ground Floor, Kolkata, West Bengal 700106 India Plant: At Bana, Chandwa Block, District Lathehar, Jharkhand- 829203
6.	Liquidation commencement date of the corporate debtor	October 08, 2021, the order passed by Hon'ble NCLT, Kolkata bench and uploaded on October 11, 2021
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Pankaj Dhanuka Registered Address with IBBI: FE 328, Sector 3, SaltLake City, Kolkata, West Bengal – 700106 Registered Email Address: pankajdhanuka@gmail.com Telephone: +91 98300 18128 Regn. No.: IBBVIPA-001/IP-P01205/2018-2019/11911 Communication Address: Deloitte India Insolvency Professionals LLP, 13th Floor, Building –Omega, Bengal Intelligent Park, Block – EP & GP, Sector – V, Salt Lake City, West Bengal 700091 Communication Email Address: incplip@deloitte.com
8.	Date of E-Auction	Auction Start Date & Time: February 27, 2023 @ 11:00 a.m Auction End Date & Time: February 27, 2023 @ 4:00 p.m.
9.	Manner of Obtaining the Process Document	The detailed terms and conditions of the auction process are set out in the Process Document, which can be obtained by the bidders by sending an email request at incplip@deloitte.com
0.	Last Date of Obtaining the Process Document	February 13, 2023
t	Manner of Submitting Bid	As set out in the process document to be issued by the Liquidator of the Corporate Debtor.
12.	Mode of Sale	The mode of sale is open e-auction, where bidders can view other competitive bids from other bidders during the open window. The acquisition of the Corporate Debtor as a going concern shall be on an 'as is where is' basis, without any representation, warranty or indemnity by the Corporate Debtor or the liquidator.

3. Plant & Machinery and other equipments 263.72 26.37 Note: Nothing contained herein shall constitute a binding offer or a commitment to sell the Corporate Debto as a going concern or any of its assets. The issuance and terms of this public announcement are subject to the written order of the Hon'ble National Company Law Tribunal, Kolkata Bench ("Hon"ble NCLT") in the extension application filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 44(2) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 bearing I.A. No. 1163 of 2022, in CP (IB) No. 23/KB/2019 which has been allowed by the Hon'ble NCLT in the hearing dated December 29, 2022. Bidders must note that the aforementioned auction process is being conducted in accordance with the Insolvency and Bankruptcy Code, 2016 ("Code") and the relevant regulations thereunder.

The lot wise reserve price and earnest money deposit for the purpose of conducting this e-auction as

(INR Crore

9.75

Reserve Price | EMD

97.47

361.62 36.16

13. Reserve Price and Earnest Money Deposit requirement

Corporate Debtor as a going concern

2. Land, Building and Other Civil Structures

Lot No. Particulars

Pankaj Dhanuka

Option

The liquidator reserves the right to amend and/or annul this invitation including any timelines or the process therein, without giving any reason, at any time and in any respect. Any such amendment in the invitation including the aforementioned timeline, shall be notified on the website of the Corporate Debtor Bidders are requested to regularly visit the website of the Corporate Debtor (www.corporatepower.in) for the

updates on the e-auction. For Corporate Power Limited

Registered Email: pankajdhanuka@gmail.com Communication Address: Deloitte India Insolvency Professionals LLP, 13th Floor, Building – Omega, Bengal Intelligent Park, Block – EP & GP, Sector – V, Salt Lake City, West Bengal 700091| Communication Email: incplip@deloitte.com Date: 30.01.2023 | Place: Kolkata

Insolvency Professional – Regn. No.: IBBI/IPA-001/IP-P01205/2018-2019/11911
Registered Address: FE 328, Sector 3, Salt Lake City, Kolkata, West Bengal, 700106

E-AUCTION SALE NOTICE FOR SALE OF

TALWALKARS HEALTHCLUBS LIMITED (IN LIQUIDATION) CIN: L92411MH2003PLC140134

Regd. Off.: 801, Mahalaxmi Chambers, 22 Bhulabhai Desai Road, Mumbai - 400 026 (Sale under Insolvency and Bankruptcy Code, 2016)

Notice is hereby given to public in general that the undersigned Liquidator of Talwalkars Healthclubs Limited (THL/Corporate Debtor), in Liquidation, appointed by the Hon'ble National Company Law Tribunal, Mumbai, Court-IV (Adjudicating Authority/NCLT) vide order dated 28.04.2022 (Liquidation Order) intends to sell the Corporate Debtor - (A) Firstly, as a going concern. In the event of failure of (A), then, (B) Secondly, by way of sale of assets of the Corporate Debtor in a slump sale. In the event of failure of (B), (C) lastly, by way of Independent Sale of Gym Equipment/ Plant & Machinery of the Corporate Debtor forming part of the liquidation estate of Corporate Debtor, under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (Liquidation Regulations), through e-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis". The details regarding the Comorate Debtor are available on https://ncttauction.auctiontiper.net

regarding the corporate Debtor are available or milps.//ficitab	
Last date/time for submission of tender documents/bid	13-02-2023 by 5.00 P.M
Last date for information sharing and site visit	25-02-2023
Last date of EMD Deposit	27-02-2023
Date of Auction	01-03-2023
Time of Auction (Sale of Corporate Debtor as Going Concern) – Option A	10:00 A.M to 1:00 P.M
Sale of assets of the Corporate Debtor in a slump sale - Option B	1:00 PM to 3:00 PM
Independent Sale of Gym Equipment/ Plant & Machinery – Option C	3:00 PM to 5:00 PM
The reserve price and earnest money deposit will be as m	entioned in the table below: (Amount in INF

Reserve

Description of Assets

		Price		Amount		
Α.	Sale of Corporate Debtor as a Going Concern					
	Sale of Corporate Debtor as a whole on-going concern basis including but not limited to its gym equipment, all movable/immovable assets, and investments pursuant to Regulation 32(e) of Liquidation Regulations. The said auction shall exclude cash and cash equivalents.	10,00,00,000	1,00,00,000	10,00,000		
В.	Sale of assets of the Corporate Debtor in a slump sale (In case no bids receive for Auction under Option No. A)					
	Gym Equipment and other machineries at various locations across India	7,00,00,000	70,00,000	10,00,000		
C.	Independent Sale of Gym Equipment/ Plant & Machinery of the Corporate Debtor (In case no bids received for Auction under Option No. A and B is locations as mentioned below:					
	Independent Sale of Gym Equipments/ Machineries owned by Corporate Debtor lying at the following locations / premises:					
(i)	Mangal Simran Building, Ground Floor, Town Planning Scheme III, 28th Road, Behind Tavaa Restaurant, Bandra West, Mumbai, Maharashtra-400050.		1,56,144	50,000		
(ii)	Samridhi Building, 1st Floor Plot no. 5, Minerva layout, C.T.S. No 551/2, Village Nahur, Madan Malviya Road, Mulund West, Mumbai, Maharashtra - 400080	3,82,539	38,254	50,000		
(iii)	Office no 2A, 2nd Floor, bearing Tisco's H. No.	NOVEMBER TONORNO	UNUTURNISHOOD	MARKET MARKET		

Madhya Pradesh - 452010 Note: Civil Court of Greater Bombay through its order dated 27 October 2020 has stayed the change of registered address of Corporate Debtor to Ground Floor, Mangal Simran, Off Turner Road, 20th Road Bandra West, Mumbai-400050

7, sakchi boulevard shop area, Main Road, 18,03,051

Sector-E, Scheme No 54, Vijay Nagar, Indore, 24,95,716

Bistupur, Jamshedpur, Jharkhand - 831001

Sahajanand Chowk, Harmu, Ranchi

Second Floor Brilliant Star, Plot No-2/E/A,

(iv) Maa lakshmi Plaza, 1st Floor, Basant Vihar,

Jharkhand-834012

Date: 29/01/2023

financialexp.epapr.in

Place: Mumbai.

Please note that there will be three E-Auctions conducted on 1st March, 2023 of Talwalkars Healthclubs Limited (In Liquidation). The first option as detailed above is Sale of Corporate Debtor as going concern (Option A). In case, if the first option fails the second auction will be for Sale of assets of the Corporate Debtor in a slump sale (Option B). In case first option for company as going concern and second option for Sale of assets of the Corporate Debtor in a slump sale fails, the third option Independent Sale of Gym Equipment / Machineries of the Corporate Debtor (Option C) shall be available. Gym Equipment mentioned under Option C situated in above location can be bought independently.

Sale will be done by the undersigned through e-auction service provider E-Procurement Technologies Limited (Auction Tiger). The sale shall be subject to the terms and conditions prescribed in the Process Memorandum available on https://ncltauction.auctiontiger.net and the

1. The particulars of the Corporate Debtor specified in the table above have been stated as per best knowledge.

Information available with the Liquidator on bona fide basis. It is clarified that the Liquidator makes no representation regarding the accuracy of the status of the details. The prospective bidders are also advised to make their own independent inquiries regarding

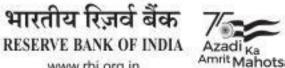
the Corporate Debtor. 4. The liabilities of the Corporate Debtor shall be settled in accordance with Section 53 of the

Insolvency and Bankruptcy Code, 2016. . If any offer is received within the last 5 (five) minutes of closure time, the bidding time will be

extended automatically by another 5 (five) minutes, the auction will automatically get closed at the extended 5 (five) minutes. Mr. Gajesh Labhchand Jain

> As Liquidator of Talwalkars Healthclubs Limited vide Hon'ble NCLT order dated 28th April, 2022 Reg. No.: IBBI/IPA-001/IP-P-01697/2019 -2020/12588 AFA Validity: 19/10/2023

Address: C-602, Remi Biz Court, Off Veera Desai Road. Azad Nagar, Andheri west, Mumbai -400053. Email: liquidation.thl@gmail.com Contact No: +91-8451898835







AUCTION OF STATE GOVERNMENT SECURITIES The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹25,805 crore (Face Value).

www.rbi.org.in

Sr. No.	State/UT	Amount to be raised (₹ cr)	Additional borrowing (Greenshoe) option (₹ cr)	Tenure (in years)	(Type of auction)
ų.	4 - 10 - 10 - 10 - 10 - 10 - 10 - 10 - 1	557	. 840	9	Yield based
1.	Andhra Pradesh	1,000		13	Yield based
2.	Assam	800	2070	10	Yield based
3.	Gujarat	1,500	8370	10	Yield based
	Haryana	2,000	1870	7	Yield based
4.		2,000	(#)	10	Yield based
5.	Kerala	2,000	8827	25	Yield based
	Madhya Pradesh	2,000		10	Yield based
6.		2,000	1.7	15	Yield based
7.	Nagaland	248	383	10	Yield based
8.	Punjab	1,200	85	17	Yield based
2045	Rajasthan	1,000	8.78	10	Yield based
9.		1,000	100	15	Yield based
		1,000	(4)	20	Yield based
10.	Tamil Nadu	2,000	323	30	Yield based
11.	Telangana	500	826	19	Yield based
		500	8243	21	Yield based
12.	Uttar Pradesh	3,500	2343	13	Yield based
13.	West Bengal	1,000	500	16	Yield based
	Total	25,805			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on January 31, 2023 (Tuesday). Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (https://rbiretaildirect.org.in). For further details please refer to RBI press release dated January 27, 2023 (Friday) on RBI website www.rbi.org.in

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KSS LIMITED RELEVANT PARTICULARS

1.	Name of corporate debtor	KSS Limited
2.	Date of incorporation of corporate debtor	06/09/1995
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: L22100MH1995PLC092438
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 101a and 102, 1st Floor, Plot No. B-17 Morya Landmark II, Andheri (West) Mumbai, Maharastra – 400053
6.	Insolvency commencement date in respect of corporate debtor	24-01-2023 (Order received on 27-01-2023)
7.	Estimated date of closure of insolvency resolution process	23-07-2023
8,	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dharmendra Dhelariya Reg No.: IBBI/IPA-0001/IP-P00251/2017-2018/ 10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Suryadeep Tower, Nr. Navneet Prakashan, Gunukul road, Memnagar, Ahmedabad, Gujarat – 380052 E-mail ID: dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dhelariya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat – 380054 Email Id: cirp.kssltd@gmail.com
11.	Last date for submission of claims	10-02-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloadsPhysical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat – 380054

Not Applicable Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KSS Limited on 24th January, 2023.

The creditors of KSS Limited, are hereby called upon to submit their claims with proof on or before 10th February 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class To be ascertained in Form CA.

Interim Resolution Professional

resolution professional

Date: January 28, 2023

Place: Mumbai

In the matter of KSS Limited

Registration Number : IBBI/IPA-001/IP-00251/2017-2018/10480 AFA Valid up to 10.03.2023

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30th January, 2023 Place: Mumbai

Incremental

1,80,305

3,33,585

2,49,572

33,35,855

50,000

50,000

50,000

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 FOR THE ATTENTION OF THE CREDITORS OF MARVEL SIGMA HOMES PRIVATE LIMITED

	RELEVANT P	ARTICULARS
1.	Name of the corporate debtor	MARVEL SIGMA HOMES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	June 18, 2010
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45200PN2010PTC136619
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. office address: 301-302, Jewel Tower, Lane No. 5 Koregaon Park Pune, Pune, Maharashtra 411001 IN
6.	Insolvency commencement date of the corporate debtor	January 24, 2023, date of pronouncement by Hon'ble NCLT, Mumbai. (The said Hon'ble NCLT order was received on January 27, 2023)
7.	Estimated date of closure of insolvency resolution process	July 22, 2023; being 180th day from Insolvency Commencement Date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Udayraj Patwardhan Reg. No.: IBBI/IPA-001/IP-P00024/2016-17/10057 Volidity of outhorisation for assignment: January 02, 2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: Naman Midtown, B Wing, 1106, 11th Floor, Behind Kamgar Kala Kendra, Senapati Bapat Marg, Elphinstone West, Mumbai City, Maharashtra, 400013. Reg. Email Id: ca.udayraj@viajure.in
10.	Address and e-mail to be used for	Physical Address same as in point no. 9

11 Last date for submission of claims February 10, 2023; being the 14th day from the date of receipt of Order. 12. Classes of creditors, if any, under Class- Allotees under Real Estate clause (b) of sub-section (6A) of Projects section 21, ascertained by the interim resolution professional

correspondence with the interim Process specific email id: cirpmarvelsigma@gmail.com

13 Names of Insolvency Professionals 1. Mr. Uday Shreeram Sakrikar identified to act as Authorized (Reg. No.IBBI/IPA-001/IP-P01230/2018-2019/11927) Representative of creditors in a class 2. Mr. Rajesh Shah (Three names for each class) (Reg. No. IBBI/IPA-002/IP-N00592/2018-2019/11881) 3. Mr. Anil Seetaram Vaidya (Reg. no. IBBI/IPA-002/IP-N00067/2017-2018/10145) 14 (a) Relevant Forms and (a) Web link: https://ibbi.gov.in/en/home/downloads Physical address same as in point no. 9 (b) Details of authorized (b) The profiles of the authorized representative representatives are available at: detailed in point no. 13 above are available at- https://rb.gy/9c4zca Physical address same as in point no. 9

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench - V) has ordered the commencement of a corporate insolvency resolution process of Marvel Sigma Homes Private Limited vide order no. C.P.(IB) /672/MB/2021 dated January 24, 2023 (date of receipt of order was January 27, 2023). The creditors of Marvel Sigma Homes Private Limited, are hereby called upon to

ubmit their claims with proof on or before February 10, 2023, to the interim Resolution Professional at the address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Udayraj Patwardhan Interim Resolution Professional IBBI/IPA-001/IP-P00024/2016-17/10057 In the matter of Marvel Sigma Homes Private Limited

FORM G **INVITATION FOR EXPRESSION OF INTEREST FOR VARADHARAJA FOODS PRIVATE LIMITED** OPERATING IN BUSINESS OF FOOD PROCESSING SECTOR AT SALEM, TAMIL NADU (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

	RELEVANT	PARTICULARS
000	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Varadharaja Foods Private Limited. Pan No.: AADCV0061A CIN: U15130TZ2009PTC015235
2.	Address of the registered office	Plot No. 74, Ground Floor, Akhshaya Apartments, 4th Street, New Fairlands, Salem, Taminadu-636016
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Salem and Krishnagiri, Tamilnadu
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Quantity: Not Available Value: 9.90.48.075.73
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All Documents can be obtained by sending email at Process E-mail id: varadharajafoods.lbc@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending email at Process E-mail id: varadharajafoods.ibc@gmail.com
10.	Last date for receipt of expression of interest	14/02/2023
	Date of issue of provisional list of prospective resolution applicants	24/02/2023
00	Last date for submission of objections to provisional list	01/03/2023
13.	Process email ID to submit EOI	varadharajafoods.ibc@gmail.com

1) All the EOI's received will bereviewed by IRP/RP as well as the COC and thereafter further information/documents related to the process will be provided to the short listed parties. The IRP/RP/COC shall have discretion to change the criteria for the EOI at any point of time. 2) IRP/RP/COC reserves the right to cancel or modify the process/application/timeline without assigning any reasons and without any liability whatsoever.

3) Further details are set out in detailed Invitation of Expression of Interest (EOI), which are to be read together with associated disclaimers and qualifications in EOI.

Mutharasapuram Ganesan Chandrasekaran Interim Resolution Professional Reg. No.: IBBI/IPA-003/IP-N00337/2021-2022/13620 Reg. Add: Flat No 104, Tiana, House of Hiranandani, Near Marina Mall. 5/63 OMR, Egattur, Chegalpattu, Chennai, Tamil Nadu-600130 Date: 30/01/2023

For Varadharaja Foods PrivateLimited Place: Chennai OFFER OPENING ADVERTISEMENT FOR THE BUYBACK OF EQUITY SHARES ON A PROPORTIONATE BASIS THROUGH TENDER OFFER UNDER THE SECURITIES

FINANCIAL EXPRESS

The Kerala Minerals and Metals Ltd A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583 Phone: 0476-2651215 to 217 email: contact@kmml.com, URL: www.kmml.com

TENDER NOTICE For more details please visit the E-Tendering Portal: https://etenders.kerala.gov.in or www.kmml.com Tender Id Items 2023 KMML 551218 1 For fabrication and supply of Water Cooled Condenser E206A 2023 KMML 550346 1 For the supply of Refractory Castable 2023 KMML 550852 1 For fabrication & supply of Rotor and Vessel (Stator) of Sand Mil

> Chavara 27.01.2023 Sd/- Managing Director for The Kerala Minerals and Metals Ltd [SCHEDULE I] FORM G INVITATION FOR EXPRESSION OF INTEREST FOR HARDROCK ATTACHMENTS PRIVATE LIMITED OPERATING IN EARTH MOVING MACHINERIES ATTACHMENTS AT PLOT NO. 557A & 557B KIADB, BELUR INDUSTRIAL AREA, DHARWAD, KARNATAKA- 580011 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) RELEVANT PARTICULARS Name of the corporate debtor along with PAN/ HARDROCK ATTACHMENTS PRIVATE LIMITED CIN: U50103JH2008PTC013126 Address of the registered office Circuit House Area (East), Near S.B.I. Bistupur Jamshedpur, JH-831001 Details of place where majority of fixed assets Factory: Plot No. 557A & 557B KIADB, Belui Industrial Area, Dharwad, Kamataka-580011 Installed capacity of main products/ services 1200 No. of Buckets per year Quantity and value of main products/ services 812 Buckets, Rs. 7.35 cr. sold in last financial year Number of employees/ workmen Further details including last available financial https://intelligentupdates.blogspot.com/p/inso statements (with schedules) of two years, lists vency-public-announcements.html of creditors, relevant dates for subsequent

Eligibility for resolution applicants under section https://intelligentupdates.blogspot.com/p/insol vency-public-announcements.html 25(2)(h) of the Code is available at: Last date for receipt of expression of interest. 14th February, 2023. . Date of issue of provisional list of prospective 24th February, 2023 resolution applicants Last date for submission of objections to 1st March, 2023 provisional list Process email id to submit EOI hardrock.irp@gmail.com

events of the process are available at:

For Hardrock Attachments Private Limited Daulat Ram Jain Reg. No: IBBI/IPA-001/IP-P00945/2017-2018/11565 33, Shakespeare Sarani, Kolkata-700017 Place : Kolkata

March 1, 2023

Wednesday

CONCEPT

AND EXCHANGE BOARD OF INDIA (BUYBACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED, ("SEBI BUYBACK REGULATIONS") FOR THE ATTENTION OF EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF THE EQUITY SHARES OF KAMA HOLDINGS LIMITED.



KAMA HOLDINGS LIMITED Corporate Identity Number: L92199DL2000PLC104779

Registered Office: The Galleria, DLF, Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Palace, Noida Link Road, Mayur Vihar Phase I Extn., Delhi - 110 091. Corporate Office: Block-C, Sector-45, Gurgaon - 122 003, Haryana

Contact Person: Ms. Ekta Maheshwari, Whole-time Director, CFO and Company Secretary & Compliance Officer

Telephone No.: +91-124-4354400; Fax No.: +91-124-4354500; E-mail: info@kamaholdings.com; Website: www.kamaholdings.com

(INDIAN RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 0.53% OF THE TOTAL NUMBER OF EQUITY SHARES IN THE PAID-UP EQUITY CAPITAL OF THE COMPANY, FROM THE EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF THE COMPANY AS ON DECEMBER 23, 2022 (RECORD DATE) ON A PROPORTIONATE BASIS, THROUGH THE "TENDER OFFER" ROUTE AS PRESCRIBED UNDER THE SEBI BUYBACK REGULATIONS, AT A PRICE OF ₹ 14,500 (INDIAN RUPEES FOURTEEN THOUSAND FIVE HUNDRED ONLY) PER EQUITY SHARE, PAYABLE IN CASH, FOR AN AGGREGATE AMOUNT NOT EXCEEDING ₹ 50,02,50,000 (INDIAN RUPEES FIFTY CRORE TWO LAC FIFTY THOUSAND ONLY) EXCLUDING TRANSACTION COSTS (THE "BUYBACK"). This offer opening advertisement ("Offer Opening Advertisement") is being issued by KAMA Holdings Limited (the "Company") to the Equity Shareholder(s)/ Beneficial

OFFER TO BUYBACK UPTO 34,500 (THIRTY FOUR THOUSAND FIVE HUNDRED) FULLY PAID-UP EQUITY SHARES OF THE COMPANY, HAVING FACE VALUE OF ₹ 10

Owner(s) holding Equity Shares on the Record Date (i.e., December 23, 2022) ("Eligible Shareholders") in connection with the Buyback. This Offer Opening Advertisement is to be read together with:

a. The public announcement, made in accordance with the SEBI Buyback Regulations, dated December 13, 2022 and published on December 14, 2022 in all editions of Financial Express (English national daily) and in all editions of Jansatta (Hindi national daily, Hindi also being the regional language where the registered office of the b. The Letter of Offer dated January 19, 2023 along with form of acceptance cum acknowledgement and Share Transfer Form (Form SH-4) in connection with the Buyback

In terms of Regulation 8(i) of the SEBI Buyback Regulations, the Draft Letter of Offer was submitted to SEBI on December 15, 2022. SEBI, vide its letter bearing reference

January 23, 2023 through electronic mode to the Eligible Shareholders whose email IDs are available with the Company/ the depositories, through registered post at the address

no. SEBI/HO/CFD/DCR/RAC-1/KS/KT/OW/2023/2074/1 dated January 16, 2023 ("SEBI Observation Letter"), issued its comments on the Draft Letter of Offer in terms of Regulation 8(ii) of the SEBI Buyback Regulations. These comments have been suitably incorporated in the Letter of Offer. The dispatch of the Letter of Offer to the Eligible Shareholders of the Company holding Equity Shares on the Record Date i.e., December 23, 2022 has been completed by

registered in India to all Eligible Shareholders holding shares in physical form and to the remaining Eligible Shareholders of the Company. The Letter of Offer and the Tender Forms are available on the website of the Company at (www.kamaholdings.com/kama/Buyback2022.aspx); the Registrar to the Buyback (www.kfintech.com); SEBI (www.sebi.gov.in) and the Stock Exchange i.e., BSE (www.bseindia.com). In case of non-receipt of the Letter of Offer, the Eligible Shareholders, if they

so desire, may download the Letter of Offer or the Tender Forms from the websites indicated above. The schedule of activities for the Buyback is as follows:

Date Activity Day Monday Date of Board Meeting approving the proposal for the Buyback December 12, 2022 Date of the Public Announcement for the Buyback December 13, 2022 Tuesday Date of publication of the Public Announcement for Buyback December 14, 2022 Wednesday Record Date for determining the Buyback Entitlement and the names of Eligible Shareholders December 23, 2022 Friday Buyback Opening Date January 31, 2023 Tuesday Buyback Closing Date February 13, 2023 Monday Last date of receipt of completed Tender Form and other specified documents by the Registrar February 13, 2023 Monday Last date of verification of Tender Forms by Registrar to the Buyback February 15, 2023 Wednesday Tuesday Last date of intimation to the Designated Stock Exchange regarding acceptance or non-acceptance of tendered Equity Shares February 21, 2023 by the Registrar Last date of completion of settlement of bids by the Clearing Corporation/ Designated Stock Exchange February 22, 2023 Wednesday Last date of dispatch of share certificate(s) by the Registrar to the Buyback/ unblocking/ return of unaccepted Equity Shares by February 22, 2023 Wednesday Designated Stock Exchange to Eligible Shareholders/ Seller Broker Last date for payment of consideration to Eligible Shareholders who participated in the Buyback February 22, 2023 Wednesday

Note: Where last dates are mentioned for certain activities, such activities may happen on or before the respective last dates.

It may please be noted that the Buyback shall be implemented using the "Mechanism for acquisition of shares through Stock Exchange" notified by the SEBI Circulars and following the procedure prescribed in the Companies Act, 2013 read with the Companies (Share Capital and Debentures) Rules, 2014 and the SEBI Buyback Regulations as may be determined by the Board (including the Buyback committee authorized to complete the formalities of Buyback) and on such terms and conditions as may be permitted by law from time to time. The Buyback is open to all Eligible Shareholders/ Beneficial Owners holding Equity Shares either in physical and/or in dematerialized form as on Record Date. In this regard, the Company has requested BSE to provide a separate window (the "Acquisition Window") to facilitate placing of sell orders by the Eligible Shareholders who wish to tender Equity Shares in the Buyback. BSE Limited, the only stock exchange on which the Equity Shares of the Company are listed has been appointed as the Designated Stock Exchange for the purpose of this Buyback. The details of the Acquisition Window will be specified by BSE from time to time. All Eligible Shareholders may place orders in the Acquisition Window, through their respective stock broker(s) ("Seller Member(s)") during normal trading hours of the secondary market.

In the event the Seller Member(s) of any Eligible Shareholder is not registered with BSE as a trading member/ stock broker, then that Eligible Shareholders can approach any BSE registered stock broker and can register themselves by using quick unique client code ("UCC") facility through the BSE registered stock broker (after submitting all details as may be required by such BSE registered stock broker in compliance with applicable law). In case the Eligible Shareholders are unable to register using UCC facility through any other BSE registered broker, Eligible Shareholders may approach the Company's Broker i.e., SBICAP Securities Limited to place their bids, subject to completion of KYC requirements as required by the Company's Broker.

The non-receipt of the letter of offer by, or accidental omission to dispatch the Letter of Offer to any person who is eligible to receive the same to participate in the Buyback, shall not invalidate the Buyback Offer in any way.

In case of non-receipt of the Letter of Offer, Eligible Shareholders may participate in the Buyback by applying on the Tender Form downloaded from the Company's website at www.kamaholdings.com/kama/Buyback2022.aspx or direct web link of the website of the Registrar to the Buyback at kosmic.kfintech.com/karisma/buybackofferv2.aspx or obtain a duplicate copy of the same by writing to the Registrar to the Buyback or by providing his/her/its application in writing on a plain paper, signed by all Eligible Shareholders (in case of joint holding), stating name and address of the Eligible Shareholder(s), number of Equity Shares held as on the Record Date, Client ID number, DP name, DP ID, beneficiary account number and number of Equity Shares tendered for the Buyback. Eligible Shareholder(s) have to ensure that their bid is entered in the Acquisition Window prior to the closure of the Offer. Please note that the Company shall accept Equity Shares from the Eligible Shareholders on the basis of their holding and Buyback Entitlement. Eligible Shareholder(s) who intend to participate in the Buyback using the 'plain paper' option as mentioned in this paragraph are advised to confirm their Buyback Entitlement from the Registrar to the Buyback, before participating in the Buyback.

In terms of Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board of Directors accepts responsibility for all the information contained in this Offer Opening Advertisement and confirms that this Offer Opening Advertisement contains true, factual and material information and does not contain any misleading information. This Offer Opening Advertisement is expected to be made available on the website of SEBI at www.sebi.gov.in.

For details of the procedure for tender and settlement, please refer to the "Procedure for Tendering Shares and Settlement" on page 38 of the Letter of Offer.

O SBI Capital Markets Limited

Last Date of Extinguishment of Shares bought back

202. Maker Tower 'E', Cuffe Parade, Mumbai - 400 005, Maharashtra, India Tel: +91 22 4006 9807

MANAGER TO THE BUYBACK

Email: kamabuyback2022@sbicaps.com

Investor Grievance Email: investor.relations@sbicaps.com Website: www.sbicaps.com

Contact person: Janardhan Wagle/ Krithika Shetty SEBI registration no.: INM000003531

Validity Period: Permanent CIN: U99999MH1986PLC040298

▲ KFINTECH KFin Technologies Limited Selenium, Tower B, Plot Nos. 31 & 32, Gachibowli, Financial District Nanakramguda,

REGISTRAR TO THE BUYBACK

Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 40 6716 2222 Toll Free No.: 18003094001 Fax No.: +91 40 2343 1551

Email: kama.buyback@kfintech.com Investor Grievance Email: einward.ris@kfintech.com Website: www.kfintech.com

Contact person: M. Murali Krishna SEBI registration no.: INR000000221 Validity Period: Permanent

CIN: U72400TG2017PLC117649

Capitalized terms used but not defined in this Offer Opening Advertisement shall have the meaning assigned to such terms in the Letter of Offer.

For and on behalf of the Board of Directors of KAMA Holdings Limited

- 1	Sd/-	Sd/-	Sd/-
1	Kartik Bharat Ram	Amitav Virmani	Ekta Maheshwari
	Chairman and Non-Executive – Non Independent Director DIN: 00008557	Independent Director DIN: 02169955	Whole-Time Director, CFO & Company Secretary and Compliance Officer Membership No.: ACS – 12827
1			DIN: 02071432
- 1			

Place: Gurgaon

Date: January 28, 2023